

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
Court I  
(through hybrid mode)**

**Item No.7**

**IA No.1595/99/2022**

**And**

**CP (IB) No. 247/Chd/Pb/2022**

**Under Section 94, IBC 2016  
R 11 NCLT**

**In the matter of:-**

Sunita Thapar, PG, Thapar Hosiery Mills Pvt. Ltd.

...Petitioner

**Present:** Mr. APS Madaan, Advocate proxy for Ms. Divya Sharma, Advocate for the Petitioner.

**IA No.1595/99/2022**

The present application has been filed under Section 99 of the Insolvency and Bankruptcy Code, 2016. A report has been filed by RP. The same is taken on record. Learned counsel for the Applicant and RP is directed to supply the copy of the said report to the opposite side and file an affidavit of service. Let the same be filed within two weeks. Matter be listed on 17.01.2024.

Sd/-  
**(Subrata Kumar Dash)**  
**Member (Technical)**

December 13, 2023  
Pardeep

Sd/-  
**(Harnam Singh Thakur)**  
**Member (Judicial)**